

CENTRAL ADMINISTRATIVE TRIBUNAL,
Principal Bench

O.A. No. 2007 of 1991

New Delhi, dated the 27th October, 1995

Shri Mahesh Chander,
S/o Shri Mishri Lal,
Ad hoc L.O.C. in the Dep'tt. of Mines,
Ministry of Steel & Mines,
Shastri Bhawan,
New Delhi-110001.

... APPLICANT

(None appeared)

VERSUS

Union of India through the
Secretary,
Dept. of Mines,
Ministry of Steel & Mines,
Shastri Bhawan,
New Delhi.

... RESPONDENTS

(By Advocate: Shri S.K. Sinha)

ORDER (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

On 31.8.1995 Shri D.R. Gupta had sought that he may be permitted to withdraw from the case and the prayer had been allowed. Fresh notices were directed to be issued to the applicant to appear in person or through counsel. It appears that notices had been served on the applicant on 13.9.1995. However, none has appeared for the applicant when this case was called out to-day. Under the circumstances this O.A. is dismissed for default and non-prosecution.

(DR. A. VEDA VALLI)
Member (J)

(S.R. ADIGE)
Member (A)

/GK/